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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP 387/93 in
DA-2658/91

Date of decision: 4.10.1993

Radha Krishan Vashisth

... Petitioner.

Versus

Shri V.P. Suri,
Director of Education,
Delhi Administration
Old Secretariat, Delhi
and anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner - None.

For the respondents - None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

Office having noticed certain defects, they were
duly notified. As they were not rectified, the matter was
posted before the Court today. None appeared for the
petitioner though called twice. The defects notified have
also not been rectified. The CCP appears to have been
filed in respect of an interim relief. Office records that
the main case has since been disposed of. Hence, the CCP
is dismissed.

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(S.R. ADIGE)
MEMBER(A)

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Malimath
(V.S. MALIMATH)
CHAIRMAN